

DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 18.9.2008

Meeting No. 22/AM09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 18.9.2008 under the Chairmanship of Shri Anil Aggarwal, Jt. DGFT in his Chamber.

List of participants is annexed.

Total Number of cases 14.

Case No. 310 NC-VI Dated 18.9.2008	Party's Name: M/s. Essem Technopinz Pvt. Ltd., Nasik	Meeting No. & Date 22/09 dt. 18.9.2008	Status Approved
HQ File No. 01/85/50/121/AM09/DES.VI RLA F.No. 31/24/40/104/AM09	License No. 3110034471 dt. 21.7.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	61/0-Spring Ball Pen Tips	20000.0000	Thousand in Nos.	14518000.000	340000.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	Stainless Steel Wire Dia 2.30mm of relevant grade	7700.000	KG	3165047.00	73265.00
2	Tungsten Carbide Balls	40800.000	Thousand in Nos.	1674432.00	38760.00
3	Spring	21000.000	Thousand in Nos.	4808160.00	111300.00
4	Cutting Oil, Cleaning Oil, Trichloroethylene, Cutting Tools	0.000	None	580720.00	13443.00
			TOTAL	10228359.00	236768.00

Position: Approved.

Committee considered the case. Based on the written comments dated 18.9.2008 given by DIPP in the meeting Committee ratified input output items as under:

Export Item

S.No.	Item description	Qty.	UOM
1	Spring Ball Pen Tips	20000.000 (Net weight 3564 Kgs)	Thousand in Nos.

Import Items

S.No.	Item description	Qty.	UOM
1	Stainless Steel Wire Dia 2.30mm of relevant grade	7603.800 (inclusive of 130% wastage)	KG
2	Tungsten Carbide Balls	20400.000 (inclusive of 2% wastage)	Thousand in Nos.
3	Spring	20000.000 (net to net)	Thousand in Nos.
4	Cutting Oil, Cleaning Oil, Trichloroethylene, Cutting Tools	Within 4% of FOB value of exports.	

RLA to take consequential action as per policy/ procedure.

Case No. 311 NC-VI Dated 18.9.2008	Party's Name: M/s.Drytech Processes (I) Pvt. Ltd., Mumbai	Meeting No. & Date 22/09 dt. 18.9.2008	Status Approved
HQ File No. 01/85/50/129/AM09/DES.VI RLA F.No. 03/94/40/420/AM09		License No. 0310481090 dt. 4.8.2008	

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0-Spray Dried Gum Arabic	120.000	MT	15183300.00	353100.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	Kibbled Gum Arabic Seyal	150.000	MT	14190000.00	330000.00

Position: Approved.

It was noted that similar case was ratified earlier by ALC on 26.7.06 with 5% wastage. Committee decided to ratify instant case also with 5% wastage as under:

Export Item

S.No.	Item description	Qty.	UOM
1	62/0-Spray Dried Gum Arabic	120.000	MT

Import Item

S.No.	Item description	Qty.	UOM
1	Kibbled Gum Arabic Seyal	126.000	MT

RLA to take consequential action as per policy/ procedure.

Case No.312 NC-VI Dated 18.9.2008	Party's Name: M/s. KALABHAI KARSON PVT. LTD., MUMBAI	Meeting No. & Date 22/09 dt. 18.9.08	Status Deferred
HQ File No. 01/85/50/134/AM09 RLA F.No. 03/94/40/361/AM09	Lic. No.0310483444 DT. 22.8.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	61/0-PLASTER OF PARIS (DENTAL GRADE)	150000.000	KG	4290000.00	97500.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF (EURO)
1	HYDROCOL CEMENT	146250.000	KG	3667950.00	83362.50
2	MALAMINE POWDER	450.000	KG	183600.00	4172.50
			TOTAL	3851550.00	87535.00

Position: Deferred.

Committee decided to refer the case to MSME for their comments. Application to be sent immediately to MSME.

Case to be re-listed on 30.10.2008.

Case No. 313 NC-VI Dated 18.9.2008	Party's Name: M/s. LACTOSE (INDIA) LTD., MUMBAI	Meeting No. & Date 22/09 dt. 18.9.2008	Status Deferred
HQ File No. 01/85/50/89/AM09 /DES.VI RLA F.No. 03/95/40/285/AM09	License No. 0310476469 Dt. 26.6.08		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (EURO)
1	62/0-LACTOSE MONOHYDRATE BP/LACTOSE BP/ LACTOSE USP/LACTOSE EP	160.000	MT	18128000.00	412000.00

S.No.	Import Item	QTY.	UOM	CIF (RUPEES)	CIF (EURO)
1	EDIBLE LACTOSE/REFINED EDIBLE GRADE LACTOSE/LACTOSE/FINE GRIND LACTOSE EDIBLE GRADE/EX FINE GRIND LACTOSE EDIBLE GRADE	163.200	MT	17772480.00	403920.00

Position: Deferred.

It was noted that comments of MFPI have not been received. MFPI may be reminded to furnish their comments expeditiously.

Case to be re-listed on 30.10.2008.

Case No. 314 NC-VI Dated 18.9.08	Party's Name: M/s. ALCHYMARS ICM SM PVT. LTD., CHENNAI	Meeting No. & Date 22/09 dt. 18.9.2008	Status Transferred
HQ File No. 01/85/50/122/AM09/DES.VI RLA F.No. 04/24/40/99/AM09	License No. 0410097328 Dt. 21.7.08		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0-CLOMIPRAMINE HYDROCHLORIDE	2000.00	KG	22204000.00	520000.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	3-CHLOROIMINODIBENZYL	1820.000	KG	16511040.00	382200.00

Position: Transferred.

It was noted that the export product is an anti-depressant drug falling under chapter 30 of ITC (HS) code, which pertains to NC-3. Committee decided to transfer the case to NC-3.

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Case No. 315 NC-VI Dated 18.9.08	Party's Name: M/s. ASSOCIATED CAPSULES PVT. LTD., MUMBAI	Meeting No. & Date 22/09 dt. 18.9.2008	Status Deferred
HQ File No. 01/85/50/120/AM09/DES.VI RLA F.No. 03/94/40/212/AM09	License No. 0310478949 Dt. 16.7.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0-CELLULOSE CAPSULES	30000.000	KG	27090000.00	630000.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	HYDROXY PROPYL METHYL CELLULOSE (CELLULOSE ETHER)	34800.000	KG	25264800.00	574200.00

Position: Deferred.

It was noted that comments of C&PC have not been received. C&PC may be reminded to furnish their comments expeditiously.

Case to be re-listed on 30.10.2008.

Case No. 316 NC-VI Dated 18.9.08	Party's Name: M/s. STP LTD., KOLKATA	Meeting No. & Date 22/09 dt. 18.9.2008	Status Deferred.
HQ File No. 01/85/50/85/AM09/DES.VI RLA F.No. 02/24/40/73/AM09	License No. 0210113677 DT. 17.06.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0-COAL TAR ENAMEL. CONTAINING MINIMUM 32% COAL TAR PITCH	600.000	MT	11700000.00	0.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	COAL TAR PITCH. VARIOUS SOFTTENING POINT	192.000	MT	2376000.00	52800.00

Position: Deferred.

Ministry of Petroleum & Natural Gas vide their OM No. R-11011/32/2008-Sup dated Sept 2008 has conveyed that the products in this case are not petroleum products and that they have no comments. Committee decided that case may be referred to Ministry of Coal and MSME. Application to be referred to M/Coal & MSME immediately for their comments.

Case to be re-listed on 30.10.2008.

Case No. 317 NC-VI Dated 18.9.08	Party's Name: M/s. VITAL THERAPEUTICS AND FORMULATINOS PVT. LTD., RANGAREDDY	Meeting No. & Date 22/09 dt. 18.9.2008	Status
HQ File No. 01/85/50/165/AM09/DES.VI RLA F.No. 09/24/40/169/AM09	License No. 0910035246 Dt. 10.09.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	62/0-VITAMIN E 50% POWDER COMPOUNDED ANIMAL FEED	19400.000	KG	20951000.00	485000.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	DL-ALPHA-TOCOPHERYL ACETATE RAW MATERIAL	11224.000	KG	19395072.00	448960.00
2	PRECIPITATED SILICA MFIL 200 (FW) CARRIER	8776.000	KG	289608.00	6703.89
			TOTAL	19684680.00	455663.89

Position: Withdrawn.

It was noted that RA should not have issued advance authorisation in this case under Para 4.7 of HBP as it is stipulated here that no authorization shall be issued for various feed ingredients containing vitamins. It was also noted that Jt.DGFT, Hyderabad has intimated vide letter dated 09/24/40/169/AM09 dated 18.9.2008 that advance authorization has been recalled and cancelled & has advised the Firm to apply under para 4.4.2 of HBP.

Case No. 318 NC-VI Dated 18.9.08	Party's Name: M/s. SHAILI BIO-TECH PVT. LD., AHMEDABAD	Meeting No. & Date 22/09 dt. 18.9.2008	Status Deferred
HQ File No. 01/85/50/160/AM09/DES.VI RLA F.No. 08/24/40/72/AM09	License No. 0810074568 DT. 09.09.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (EURO)
1	90/0-TISSUE CULTURE LILLY BULBS	600000.000	NUMBER	2618850.00	39000.00
2	90/0-ANTHURIUM	200000.000	NUMBER	1074400.00	16000.00
3	90/0-CALATHEA	100000.00	NUMBER	537200.00	8000.00
			TOTAL	4230450.00	63000.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF (EURO)
1	GELRITE	185.000	KG	1229852.00	18315.00
2	MP AGAR	45.000	KG	194600.00	2898.00
3	ADENINE SULPHATE	4.500	KG	290995.00	4333.50
4	NAFE EDTA	4.500	KG	18418.00	274.28
5	MYO INOSITOL	8.000	KG	69863.00	1040.40
6	VCI-A	250.000	PACKS	167875.00	2500.00
7	VCI-V	250.000	PACKS	167875.00	2500.00
8	VCI-L MOD	100.000	PACKS	67150.00	1000.00

9	VCR-9	1.000	KG	1299.00	19.35
10	VCR-13	0.500	KG	32256.00	480.35
11	GA3	1.000	GRAM	1275.00	18.98
12	IAA	5.000	GRAM	863.00	12.85
13	NAA	5.000	GRAM	614.00	9.15
14	KINETIN	75.000	GRAM	68694.00	1023.00
15	IBA	5.000	GRAM	1731.00	25.78
16	BAP	3.000	GRAM	90935.00	1354.20
17	PLASTIC CULTURE CONTAINERS WITH RIB LIDS	60000.000	NUMBER	5141.000	7656.00
18	2iP (N6{2-ISOPENTENYI]ADENINE)	15.000	GRAM	44238.00	658.80
			TOTAL	2962633.00	44119.64

Position: Deferred

It was noted that hard copy of application has not been received. It was decided to request RA to send the hard copy immediately. On receipt of hard copy, case to be referred to Department of Biotechnology for their comments.

Case to be re-listed on 30.10.2008

Case No. 319 NC-VI Dated 18.9.08	Party's Name: M/s.L G W LTD., KOLKATA	Meeting No. & Date 22/09 dt. 18.9.2008	Status Deferred
HQ File No. 01/85/50/159/AM09/DES.VI RLA F.No. 02/24/40/006/AM09	License No. 0210111143 Dt. 07.04.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	63/0-HAIR BAND (MADE FROM THERMO-POLY-URETHANES)	63.725	MT	11599543.13	286762.50

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	THERMO-POLY-URETHANES (TPU)	65.000	MT	9859687.50	243750.00

Position: Deferred

It was noted that hard copy of application has not been received. It was decided to request RA to send the hard copy immediately.

Case to be re-listed on 30.10.2008.

Case No. 320 NC-VI Dated 18.9.08	Party's Name: M/s. GROVER VINEYARDS LTD., BANGALORE	Meeting No. & Date 22/09 dt. 18.9.2008	Status
HQ File No. 01/85/50/161/AM09/DES.VI RLA F.No. 07/24/40/302/AM09	License No. 0710059642 Dt. 09.09.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (EURO)
1	67/0-PROCESSED STILL WINE 12.5% ALCOHOL	22337.000	LITRE	2766400.00	40682.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(EURO)
1	RAW STILL WINE 12.5% ALCOHOL	23512.000	LITRE	1678784.00	24688.00

Position: Transferred.

It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage on 13.3.2008. RA to decide the case as per Para 4.7.1 of HBP Vol.I.

Case No. 321 NC-VI Dated 18.9.08	Party's Name: M/s. GROVER VINEYARDS LTD., BANGALORE	Meeting No. & Date 22/09 dt. 18.9.2008	Status
HQ File No. 01/85/50/162/AM09/DES.VI RLA F.No. 07/24/40/303/AM09	License No. 0710059643 Dt. 09.09.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (EURO)
1	67/0-PROCESSED STILL WINE 12.5% ALCOHOL	22567.00	LITRE	2766400.00	40682.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(EURO)
1	RAW STILL WINE 12.5% ALCOHOL	23754.000	LITRE	1696056.00	24942.00

Position: Transferred.

It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage on 13.3.2008. RA to decide the case as per Para 4.7.1 of HBP Vol.I.

Case No. 322 NC-VI Dated 18.9.08	Party's Name: M/s. GROVER VINEYARDS LTD., BANGALORE	Meeting No. & Date 22/09 dt. 18.9.2008	Status
HQ File No. 01/85/50/163/AM09/DES.VI RLA F.No. 07/24/40/318/AM09	License No. 0710059647 Dt. 09.09.2008		Defer Dated

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (EURO)
1	67/0-PROCESSED STILL WINE 12.5% ALCOHOL	22672.00	LITRE	2766400.00	40682.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(EURO)
1	RAW STILL WINE 12.5% ALCOHOL	23865.00	LITRE	2239512.00	32934.00

Position: Transferred

It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage on 13.3.2008. RA to decide the case as per Para 4.7.1 of HBP Vol.I.

Case No. 323 NC-VI Dated 18.9.08	Party's Name: M/s. GROVER VINEYARDS LTD., BANGALORE	Meeting No. & Date 22/09 dt. 18.9.2008	Status
HQ File No. 01/85/50/164/AM09/DES.VI RLA F.No. 07/24/40/304/AM09	License No. 0710059651 DT. 09.09.2008		

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (EURO)
1	67/0-PROCESSED STILL WINE 12.5% ALCOHOL	22529.00	LITRE	2766400.00	40682.00

S.No.	Import Item	Qty.	UOM	CIF (Rs.)	CIF(EURO)
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1	RAW STILL WINE 12.5% ALCOHOL	23714.00	LITRE	1692520.00	24890.00
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Position: Transferred.

It was noted that several cases of this Firm have been ratified by the Committee on net to net basis with zero percentage wastage on 13.3.2008. RA to decide the case as per Para 4.7.1 of HBP Vol.I

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Annexure

NC-VI Meeting No. 22/09 on 18.9.2008

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List of participants

1. Shri Anil Aggarwal Jt.DGFT,
2. Shri Shaish Kumar, Industrial Adviser, DIPP
3. Shri T.M. Skaria, Dy.DGFT